

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.101
IB-91/(ND)/2021

IN THE MATTER OF:

Yukti Securities (P) Ltd

Vs.

Mimo Technologies (P) Ltd

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION :

U/s. 7 IBC, 2016

Order delivered on 06.4.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Swapnil Gupta, Advocate for Petitioner

For the Respondent/CD :

For the Intervener :

ORDER


Counsel for the Financial Creditor is present. No representation on behalf of the Corporate Debtor. It is submitted by the Counsel for the Financial Creditor that the service has been affected on the respondent on 20th Feb, 2021 through e-Mail and on 23rd Feb, 2021, through Speed Post. The service against the Corporate Debtor is held sufficient. The Corporate Debtor is proceeded **Ex-Parte**.

The Counsel for the Financial Creditor is directed to file the Notes on submissions containing two pages and make final submissions on the next date of hearing.

List on 19.5.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit